

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1447
ANSWERED ON:27.11.2009
TRIBAL AREA
Kashyap Shri Virender

Will the Minister of TRIBAL AFFAIRS be pleased to state:

e :

- (a) the criteria followed in declaring an area as tribal area;
- (b) the details of areas declared so far as tribal area;
- (c) whether Giripar area of Himachal Pradesh has already been declared as tribal region; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) & (b) : The Constitution of India (Article 244) recognises tribal areas within the States of Assam, Meghalaya, Mizoram and Tripura where provisions of Schedule VI are applicable. Under Para 20 of the Sixth Schedule following are listed as tribal areas :-

Assam

1. The North Cachar Hills District
2. The Karbi-Anglong District.
3. The Bodo land Territorial Areas District.

Meghalaya

1. Khasi Hills District
2. Jaintia Hills District
3. The Garo Hills District.

Tripura

1. Tripura Tribal Areas District

Mizoram

1. The Chakma District
2. The Mara District
3. The Lai District.

(c) & (d) : The Scheduled Tribe population of entire district Sirmour (covering also Giripar area) of Himachal Pradesh is 1.3% of the total population as per 2001 Census. The area is, therefore, not eligible to be considered as Tribal Area/Scheduled Area.